

Notifications and Orders

(134) Relaxation of built-up space allotted under different rehabilitation Schemes in colonies under Control/supervision of Chandigarh Administration, Municipal Corporation and Chandigarh Housing Board - Whereas, a large number of slum dwellers have been allotted sites or built up spaces under the different rehabilitation schemes in different parts of Chandigarh and have been living in the rehabilitation colonies.

Whereas, they have been pleading that their family size has grown up and there is a shortage of place and it is difficult for them to purchase any other residential unit in Chandigarh and demanding that they should be allowed to build an extra floor.

And whereas, in addition such allottees have been requesting to allow them commercial activities on the ground floor of their premises to achieve self employment opportunities as sufficient commercial places have not been made available to them in the rehabilitation colonies to cater to their needs, Considering their demands, the Administration, U.T.. Chandigarh is pleased to accept their demands to the extent as under;—

(i) Allowing one extra floor on allotted site or built up space allotted under different rehabilitation schemes. This will be allowed by PAC (L) on case to case basis with prior approval after assessing the structural safety of the existing structure. If the existing structure does not permit additional floor capacity then they will have to revise the building plan and make the structure with sufficient load bearing capacity for the structural safety and accordingly any construction can be carried out.

(ii) To allow use of ground floors for small environmental friendly, cottage activities for self employment purposes such as boutique, beauty parlour, tailoring shops etc. which will supplement the income of the family while staying at home. However, no sub-division or amalgamation of the room or space or building shall be allowed. Written permission shall be obtained from the competent authority under whose control the concerned rehabilitation colony falls.

(iii) This shall be applicable to all rehabilitation colonies under the control/ supervision of Chandigarh Administration, Municipal Corporation and Chandigarh Housing Board.

(Published in Chandigarh Administration Gazette (Extra) dt. 27-2-2009 at ■ Page 141)